

**Mr. Speaker:** When you say that the little chap is a good chap.....

**Shri Chattopadhyaya (Vijayavada):** Sir, I venture to suggest that the word "little" was used by our hon. Member here in a very big way.

**Mr. Speaker:** We will now go to the next item of business.

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PAPERS LAID ON THE TABLE  
REPORT OF PLANTATION INQUIRY  
COMMISSION PART I—TEA

**The Minister of Consumer Industries (Shri Kanungo):** Sir, I beg to lay on the Table a copy of the Report of the Plantation Inquiry Commission Part I—Tea, 1956, together with Appendices and Annexures. [Placed in Library. See No. S—358/56.]

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MESSAGE FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following message received from the Secretary of Rajya Sabha:

"In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 25th August, 1956, agreed without any amendment to the States Reorganisation Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 10th August, 1956."

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COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS  
SIXTIETH REPORT

**Sardar Hukam Singh (Kapurthala-Bhatinda):** Sir, I beg to present the Sixtieth Report of Committee on Private Members' Bills and Resolutions.

BUSINESS OF THE HOUSE

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** Sir, with your permission, I would like to announce a slight change in the programme of Government business for this House for the current week as announced by me on 25th August.

Owing to pressure of urgent business awaiting disposal in relation to the time available for it, it has become necessary to postpone for some time the consideration of the All India Khadi and Village Industries Commission Bill. Time permitting, this Bill will be brought forward at a later date. Instead the Government Resolution seeking the approval of this House to the continuance in force of the proclamation of the President in relation to the State of Travancore-Cochin will be brought forward during the current week. From the Revised List of Business for August 28 and 30 Members would have noticed that this has already been provided.

I should also like to take this opportunity of correcting a statement made by me on 25th August. With regard to the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, I stated that in my absence an announcement was made that the 6th and 7th of September, were allotted for it. I find that while the anticipation of dates for the consideration of this Bill is substantially correct, no formal announcement was made about the particular date. This Bill be taken up immediately after the passing of the Constitution (Ninth Amendment) Bill.

**Shri S. S. More (Sholapur):** Sir, may I make a submission? As far as the Business Advisory Committee's Report is concerned, 2 hours have been allotted for the discussion of the Report of Mr. Appleby regarding the reorganisation of our administration. One who reads that report will find that he has made very serious sug-